

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 17 of 1996.

Thursday this the 4th day of January, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.K. Raghavan,
Diesel Assistant,
Southern Railway,
Calicut, residing at:
Railway Quarters No. 130-D,
Calicut. .. Applicant

(By Advocate Shri Martin G. Thottan)

Vs.

1. Union of India through the
General Manager,
Southern Railway,
Headquarters Office,
Park Town P.O.,
Madras-3.
2. The Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat.
3. The Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Park Town P.O.,
Madras-3. .. Respondents.

(By Advocate Shri Thomas Mathew Nellimootil)

The application having been heard on 4.1.1996, the
Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a declaration that his pay is
liable to be refixed with effect from 27.4.93 as if he
had continued in the post of Fireman-II. For the same
benefit he has made A4 representation, and that is pending
consideration before respondent Divisional Personnel Officer,
Palghat. A final decision will be taken in the matter

List of Annexures

1. Annexure-A4: A true copy of the representation dt.4.5.95 submitted by the applicant to the second respondent.